

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA 658 of 2020 in CP(IB) 324 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 02.06.2021**

Name of the Company: Chandra Prakash jain
V/s
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 of the Insolvency and Bankruptcy Code & 424(2)
of the Companies Act,2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Mr. Arjun Sheth, advocate, appeared on behalf of the Applicant.

The matter is adjourned for further hearing.

List the matter on 16.06.2021.


**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 2nd day of June, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT**